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## (2018) 07 CHH CK 0152

## **Chhattisgarh High Court**

Case No: Criminal Miscellaneous Petition (CRMP) No. 1218 Of 2018

Shashi Singh APPELLANT

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State Of Chhattisgarh RESPONDENT

Date of Decision: July 2, 2018

Hon'ble Judges: Goutam Bhaduri, J

Bench: Single Bench

Advocate: B. Gopa Kumar, S.K. Mishra

Final Decision: Disposed Of

## **Judgement**

## Goutam Bhaduri, I

- 1. This CRMP has been filed for correction of the order dated 26.06.2018 passed in M.Cr.C. No.3137 of 2018.
- 2. Learned counsel for the applicant submits that due to mistake in the cause- title of the bail application bearing M.Cr.C. No.3137/2018 Shashi Singh

D/o Late Gajraj Singh Agrwal has been shown and the age is shown as 29 years, whereas the correct name of applicant is Shashi Singh D/o Late

Gajraj Singh aged about 50 years, therefore, the same may be corrected.

- 3. Learned State counsel do not object to the same.
- 4. In view of this, the order dated 26.06.2018 passed in M.Cr.C. No.3137/2018 is modified to the extent that the name of the applicant should be read
- as Shashi Singh D/o Late Gajraj Singh, aged about 50 years. Rest of the conditions of the order shall remain unchanged.
- 5. With such observation, the CRMP stands disposed of.
- 6. Certified copy today.